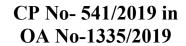
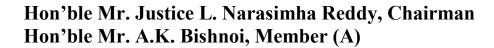
CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



New Delhi, this the 20th day of January, 2020



- 1. Sh. Kailash Kumar, Group C S/o Sh. Saryug Prasad Singh Sr. CCG R/o P-131D, Railway Colony, Asand Road Panipat (HR).
- 2. Sh. Ishwar Singh
 Ex. Sr. CCG, S/o Rulla Ram
 R/o Vill. Hasenkhurd, PO Aasan Kalan
 Distt. Panipat (HR).
- 3. Sh. Shiv Charanaga about 66 years
 Ex Sr. CCG, S/o SH. Mange Ram
 R/o H.N. 583 Ward no. 22, Dutta Colony
 Near Marry School, Asand Road Panipat (HR).

. Petitioners

(through Sh. Lalta Prasad)

Versus

- Sh. T.P. Singh
 General Manager
 Northern Railway, Baroda House, New Delhi.
- Sh. S.C. Jain
 Divisional Railway Manager
 State Entry Road, Paharganj
 New Delhi.
 Respondents

(through Sh. S.M. Arif)



ORDER(ORAL)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman



The applicants filed OA No. 1335/2019 complaining that their representation dated 30.08.2018 claiming wages for overtime, was not considered. The OA was disposed of on 30.04.2019, with a direction to the respondents, to pass orders on the representation within two months. This contempt case is filed alleging that the respondents did not comply with the direction issued by this Tribunal.

- 2. We heard Sh. Lalta Prasad, learned counsel for the petitioners and Sh. S.M. Arif, learned counsel for the respondents.
- 3. The respondents have passed an order dated 17.01.2020. Through the said order, various amounts were cleared in favour of the petitioners. With this, the grievance of the petitioners stands redressed. The contempt case is accordingly closed.

(A.K. Bishnoi) Member (A) (Justice L. Narasimha Reddy) Chairman

/ns/